IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE SEVENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

I.A.No.1 of 2025
in
ARBITRATION APPLICATION No: 59 of 2019

Between:

M/s.Inter Continental Constructions (India) Ltd, having its office at D.No.7-1-621/252, Flat No.301, T.R.Nagar, Hyderabad, Telangana State represented by its MD Sri D. Siva Nageswara Rao

...Claimant

AND

1. The President, Vignana Jyothi Educational Institutions, having its office at H.No.7-1-4, Adjacent to Colorama Printers, Begumpet, Hyderabad-500 016.
2. The General Secretary, Vignana Jyothi Educational Institutions, having its office at H.No.7-1-4, Adjacent to Colorama Printers, Begumpet, Hyderabad-500 016.
3. The Chairman, Vignana Jyothi Institute of Engineering &Technology, Building Committee, having its office at H.No.7-1-4, Adjacent to Colorama Printers, Begumpet, Hyderabad-500 016.
4. The Chief Executive Officer, Vignana Jyothi Institute of Engineering &Technology, Building Committee, having its office at H.No.7-1-4, Adjacent to Colorama Printers, Begumpet, Hyderabad-500 016.

...Respondents

Petition under Section 29 A(5) of Arbitration and Conciliation Act, 1996 praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant six (6) months for the completion of Arbitral proceedings in A.A.No.59 of 2019 in the interest of justice.

Counsel for the Applicant: Mr. Posani Subba Rao

Counsel for the Respondents: Sri M. Abhinay Reddy

The Court made the following: ORDER

Sri Subba Rao Posani, learned counsel for the applicant and Sri M. Abhinay Reddy, learned counsel for the respondents.

This application seeking extension of time for completion of arbitral proceedings is taken up.

Learned counsel for the applicant submits that the time initially granted by this Court may be extended by three months from today.

The other side has no objection.

Accordingly, the interlocutory application is allowed and the time for completion of arbitral proceedings is extended by three months from today.

Sd/- C.V. MALLIKARJUNA VARMA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Section Officer, O.S. Section, High Court for the State of Telangana at Hyderabad.
2. One CC to Sri Posani Subba Rao, Advocate [OPUC]
3. One CC to Sri M. Abhinay Reddy, Advocate [OPUC]
4. Two CD Copies

Kam/plp

HIGH COURT

DATED:07/03/2025

ORDER
I.A.No.1 of 2025
in
ARBAPPL.No.59 of 2019



EXTENSION

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